

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.1063 OF 1999.DATE OF ORDER:21-7-1999.BETWEEN:

D.Madhusudan Rao.

...Applicant

a n d

1. The Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad.
2. The Chief Post Master General, A.P.Circle, Dak Sadan, Abids, Hyderabad-1.
3. The Director General of Posts, Dak Bhawan, 20, Ashoka Road, New Delhi-1.

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.M.V.Krishna Mohan

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A) )

Heard Mr.M.V.Krishna Mohan, learned Counsel for the Applicant and Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents.

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2. The applicant submits that he is the heir of late Sri O.Bhasker Rao, who died in harness while working as Sub-Postmaster, Raj Bhavan P.O., Hyderabad, on 9-2-1997. His mother applied for the compassionate ground appointment to the applicant herein who is her son. That request was rejected by the impugned Order No.82/5-106/97, dated: 19-3-1998, (Annexure.III, page.8 to the OA). The applicant thereafter represented his case to the Respondent No.3, vide his representation dated:25-2-1999, (Annexure.VI, page.13 to the OA).

3. This OA is filed praying for a direction to the respondents to re-consider the case of the applicant for appointment on compassionate grounds.

4. When the request for compassionate ground appointment was rejected by the Circle Selection Committee, in other OAs we directed the applicants to appeal <sup>LS</sup> for the Member Incharge of the Staff in the Postal Directorate. In this case the applicant had already represented his case to Respondent No.3, vide his representation dated:25-2-1999. It is stated that the said representation is yet to be disposed of.

5. Under the circumstances, the following directions are given:-

i) Respondent No.3 should disposed of the representation of the applicant dated:25-2-1999 in accordance with



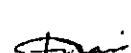
the law within a period of two months from the date of receipt of a copy of this Order;

ii) If the case of the applicant is going to be rejected, then a Speaking Order should be issued to the applicant after full consideration of his case on the basis of the contentions raised in his representation dated:25-2-1999.

6. The OA is ordered accordingly at the admission stage itself. No costs.

( Registry to send a copy of the Original Application alongwith a copy of this Order to the Respondent No.3.)

  
( R.RANGARAJAN )  
MEMBER (ADMN)

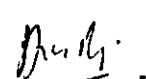
  
( D.H.NASIR )  
VICE CHAIRMAN

DATED: this the 21st day of July, 1999

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Dictated to steno in the Open Court

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DSN

  
July  
1999

1st AND ~~2nd~~ COURT.

COPY TO -

1. HDHNS

2. HHRPM (A)

3. HCSDP M (3)

4. D.R. (A) ✓

5. SPARE ✓

TYPED BY  
CLERKED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. PRASAD  
MEMBER ( ADMN )

THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMN )

THE HON'BLE MR. D.S. SAP PARAMESHWAR:  
MEMBER ( JUDL )

ORDER, Date, 21.7.99

ORDER / JUDGMENT

MA. / RA. / CP. NO

IN

DA. NO. 1063/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

(7 copies)

